

**CENTRAL ADMINISTRATIVE TRIBUNAL****MADRAS BENCH****OA/310/01550/2018****Dated Wednesday, the 12<sup>th</sup> day of February, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

V.M. Kulasekaran,  
Aged 71,  
S/o Manickavelu,  
Regional Director( Retd),  
O/o The Regional Director, SECR,  
Central Ground Water Board,  
Rajaji Bhavan, Besant Nagar,  
Chennai – 600 090.

....Applicant

(Party in Person)

Vs

1. Union of India,  
Rep by Secretary to Government,  
Government of India,  
Ministry of Water Resources,  
Shram Shakti Bhawan,  
Rafi Marg, New Delhi – 110 001.

2. The Chairman,  
Central Ground Water Board,  
Bhujal Bhavan,  
NH IV, Faridabad,  
Haryana – 121 001.

3. The Regional Director, SECR,  
Central Ground Water Board,  
Rajaji Bhavan, Besant Nagar,  
Chennai – 600 090.

....Respondents

(By Advocate Mr.R.S.Krishnaswamy)

**ORAL ORDER****Pronounced by Hon'ble Mr. T.Jacob, Member(A)**

When the matter came up for hearing today, the applicant party in person is absent. It is seen that the applicant was absent on previous occasions i.e. on 02.01.2020, 30.01.2020, 03.02.2020 and 04.02.2020. Accordingly, the matter was posted under the caption 'For Dismissal' to this day. Even today, the applicant is not present. It seems that the applicant is not interested in prosecuting the case. Accordingly, the OA is **dismissed for default**.

/SV

(T. Jacob)  
Member(A)  
12-02-2020